

है, परन्तु जो आवश्यक है। जो ऐसे उद्योग हैं, जो एक से अधिक राज्यों में फैले हुए हैं, उन सब उद्योगों के लिए एक जैसा वेतन हो, इस प्रकार की कोशिश शासन को करना आवश्यक है। यह बात आज होती नहीं है। कई उद्योग ऐसे हैं, जो एक से अधिक राज्यों में हैं। एक राज्य कुछ प्रगति का कदम उठाना चाहता है, तो दूसरा राज्य उस प्रगति के कदम को नहीं उठाता है और इस लिए श्रमिकों का नुकसान होता है। यह जिम्मेदारी केन्द्रीय शासन पर आ पड़ती है कि जहाँ जहाँ इस तरह के उद्योग हैं, जो एक से अधिक राज्यों में फैले हैं, उन में एक जैसी स्थिति लाने की दृष्टि से केन्द्रीय शासन को अधिक कार्यशील होना चाहिए और काम करना चाहिए।

इन शब्दों के साथ मैं इस संशोधन-विधेयक का स्वागत और समर्थन करता हूँ।

**Shri D. Sanjivayya:** Sir, as many as seven hon. Members have taken part in the discussion relating to this Bill. The hon. Member who spoke first, Shri Banerjee, by and large welcomed the provisions. He felt aggrieved, however, with regard to the exemptions given to certain industries. To a large extent, I agree with him that as far as possible these exemptions must be few and wherever exemptions have already been given, they need to be re-examined. Often times, employers divide the workers and keep their establishments in different places and try to avoid this. But now when State Governments notify under section 85 of the Factories Act, I do not think any of them will escape.

He also referred to the existence of contract labour in the building industry. When this Act was amended last in 1957, the construction industry had been covered. With regard to contract labour, I would assure him that the Government is contemplating to introduce legislation about abolition of contract labour. On the 9th and 10th of next month, the Standing Labour Committee is going to

meet and one of the items on the agenda is the abolition of contract labour.

Wherever prompt payments have not been made, they will certainly be investigated. Mr. Banerjee welcomed the provision with regard to the deductions of monies advanced for house-building. But he said there are several thousands of applications which are pending and after the Bill is passed and receives the President's assent, those applications should be examined. I will certainly see how far these pending applications could be looked into.

He said that subscription to the trade unions should also be deducted. This is a very controversial question. Unless the central unions like INTUC, AITUC, HMS, UTUC etc., agree to it we cannot embark upon this risky programme.

**Shri A. P. Sharma:** They do not agree.

**Shri D. Sanjivayya:** If my hon. friend Mr. Banerjee is very much interested in pursuing this matter, I request him to see that this subject is placed before the AITUC and see whether they agree to such a thing.

With regard to the payment of gratuity and other things after retirement, Mr. Banerjee alleged there is a lot of delay and that some time-limit should be fixed within which it should be paid.

**Mr. Deputy-Speaker:** The hon. Minister may continue tomorrow.

16.58 1½ hrs.

BUSINESS ADVISORY COMMITTEE

*Thirty-second Report*

**Shri Rane (Buldana):** 1 Sir, beg to present the Thirty-second Report of the Business Advisory Committee.